

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 3302

TO BE ANSWERED ON AUGUST 5, 2016 (FRIDAY)
SHRAVANA 14, 1938 (Saka)

BILATERAL INVESTMENT TREATY

QUESTION

3302. **DR. GOKARAJU GANGA RAJU:**

Will the Minister of **FINANCE** be pleased to state:

- (a) whether in order to provide safeguard to the Foreign Direct Investment (FDI) in India, the Union Government has proposed to Bilateral Investment Treaty (BIT) with all the State Governments where international companies are making investment and if so, the details thereof;
- (b) whether all the State Governments have agreed to sign the BIT; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI ARJUN RAM MEGHWAL)

- (a) In the Budget Speech of 2016-17, the Hon'ble Finance Minister announced that in order to ensure effective implementation of Bilateral Investment Treaties signed by India with other countries, a Centre State Investment Agreement (CSIA) would be introduced. This will ensure fulfilment of the obligations of the State Governments under these Treaties. States which opt to sign these Agreements will be seen as more attractive destinations by foreign investors
- (b) & (c) Government has initiated steps to introduce the Centre State Investment Agreement (CSIA) in consultation with the Central Ministries/Departments and States.
